

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 327 of 2020**

**IN THE MATTER OF:**

**Royal Partners Investment Fund Ltd. ....Appellant**

**Vs.**

**Mr. Abhijit Guhathakurta Monitoring Agency of the  
Corporate Debtor .....Respondent**

**Present :**

**For Appellant: Mr. Amit Chadha, Sr. Advocate with Mr. Tushar, Mr. Nikhil Sharma, Mr. Anurag Singh, Mr. Anando, Srishti Govil, Advocates**

**For Respondents: Though present but not marked attendance**

**O R D E R**

**25.02.2020** - Heard the Learned Counsel for the Appellant as well as the Learned Counsel for the Respondent. It is brought to the notice of this Tribunal that in the same subject matter the Company Appeal (AT) (Insolvency)No. 287 of 2020 has been filed by the Appellant against the present Appellant in Company Appeal (AT) (Insolvency)No. 327 of 2020 and the same has been posted for 'Hearing' on 27.02.2020. It also transpires that in the said Company Appeal (AT) (Insolvency)No. 287 of 2020, the hearing remained 'Inconclusive'.

In view of the above, this Tribunal at this stage in the instant case in Company Appeal (AT) (Insolvency)No. 327 of 2020 deems it fit and proper to stay

....contd.

the impugned order dated 18.02.2020 in M.A. No. 249/20 in CP No. (IB)-1832/2018 ('MA1') till 27.02.2020. It is open to the Respondent to file a detailed Response / Reply by serving a copy to the Appellant's side well in advance. Equally, it is open to the Appellant to file Rejoinder if any.

The Registry is directed to List both the Appeals on **27<sup>th</sup> February, 2020**.

[Justice Venugopal M.]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)

ss/nn

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